

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-291(PB)/2017

IN THE MATTER OF:

JK Lakshmi Cement Limited

.....Petitioner

v.

Amrapali Leisure Valley Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 9

Order delivered on 15.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s): Mr. Dhruv Gandhi & Ms. Rati Tandon, Advocates

ORDER

Learned counsel for the petitioner shall produce the original party account statement (Annexure-E) and other documents to show that respondent has acknowledged the unloading of ready mix concrete.

List for further consideration on 23.11.2017.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

15.11.2017

Vineet